FOROED CURRENCY NOTES AT RANGAPARA

- 842. SHRI B PINPAL DAS: Will the Minister of Fl VANCE be pleased to state:
- (a) whether i is a fact that one Shri Bhawarilal Dh: da was found in possession of forged hum fed rupee currency notes on 4!h Jin;. >70 at Rangapara railway station when he produced one such note for purchasing a railway ticket;
- (b) if so, whether criminal proceedings have been sta ted against hirn and the present position thereof; and
- fc) whether Government have been able to establish the source at which these forged notes w re primed and the agency through whicl , they have been circulated, if so, ihe ile.a: s thereof?

THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): a.) to (c) The- inform is being collec; d from the State Government of Assan and will be laid on the Table of the I > isc in due course.

SERVANT OF IRTERS IN KASHMIR HOUSE

S44. SHRI SWAIS1NGH SISODIA: Will the Mirister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pie; sed to state:

- (a) whether allottess of servant quarters situated in Kashmir House, New Delhi have been set ved with eviction notices without beini offered alternative accommodation; if yo, how many of them have been served vith notices and in what circumstances;
- (b) whether it is a also fact that some of the quart< rs vacated some years ago have been r allotted to others who are not Kashmir Government employees; if so, the reasens therefor;
- (c) whether evictees are being given alternative ai eomodation; if so, where and on what terms; and
- (d) whethet any representation has been received from them by Government if so, the m;un points made out therein and Government's reaction thereto?

Transferred from the 1lth August, 1970.

- THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PRIMAL GHOSH): (a) No proper allottee of any servant quarters in the Kashmir House has been served with an eviction notice. There are 73 servant quarters in the Kashmir House. 18 are with the Ministry of Defence while 54 are with the Trade Commissioner, Jammu and Kashmir Government and the remaining one is in the General Pool. None of the 19 servant quarters with the Ministry of Defence and in the General Pool is in the occupation of any unauthorised person. All of them stand allotted to authorised persons. Out of the remaining 54 servant quarters (73-19) wiich are under the administrative control of J&K Government, 14 are in the non of unauthorised persons who are neither in the employment of J & K Government nor are paying any rent to the said Government.
- (b) No . Sir. The 54 servant quarters are meant for J&K Government employees posted in Delhi and they are consequently allotted by the Trade Commissioner, J&K Government to eligible Kashmir Government employees, only.
- (el Since the J&K Government wants to demolish the servant quarters, the unauthorised occupants of 14 servant quarters were served with eviction notices. The cases against the unauthorised occupants are subjudice in various Courts of Law. Hence ihe question of provision of alternative accommodation to the unauthorised occupants does not arise.
- (d) Yes Sir. The main points made out in the representation, inter alia, are as under
- (i) they have been residents in the servant quarters for the last 15 to 30 years;
- (ii) they are ready to pay therem, but the Trade Commissioner is not accepting the same; and
- (iii) the J&K Government wants to have the servant quarters vacated as (hey want to put up a new building by demolishing them and in view of this they were being thrown on the road without any alternative accommodation.

In view of the fact that the persons concerned are unauthorised occupants of the servant quarters and are not employees of J&K Government, that Government